

(2012) 03 P&H CK 0458
In the Punjab And Haryana At Chandigarh
Case No : C.R. No. 1689 of 2012 (O and M)

Anita Rani and Others

APPELLANT

Vs

Shri Jang Bahadur

RESPONDENT

Date of Decision : 28-03-2012

Acts Referred:

Citation : (2012) 03 P&H CK 0458

Hon'ble Judges : G.S. Sandhawalia, J

Bench : Single Bench

Judgement

G.S. Sandhawalia, J.—On the last date of hearing i.e. 21.3.2012, counsel for the petitioners had taken time to find out whether the petitioners are ready to give an undertaking that they are ready to vacate the premises in question since they have been in possession since 1969. Counsel for the petitioners has taken necessary instructions and states that the petitioners are ready to vacate the premises in question and to file an undertaking in this regard, however, petitioners want time till 31.3.2013.

2. In view of this Court, period of one year would be too long and accordingly, the petitioners are granted time to retain the premises in question till 31.12.2012. Accordingly, the petitioners are directed to furnish an undertaking before the Rent Controller, Amritsar that they shall vacate the premises in question by 31.12.2012 and shall also deposit all the arrears of rent which are due and shall continue to deposit the future mesne profit which is at the rate of Rs.1000/- per month by 7th of every month with the Rent Controller, Amritsar. The undertaking shall be furnished by the petitioner by 16.4.2012 before the Rent Controller, Amritsar along with the arrears of rent.

3. Accordingly, the petitioners shall not be dispossessed from the premises in question till 31.12.2012. In case the petitioners do not vacate the premises the Rent Controller shall get the order executed with the help of police.

4. It is made clear that if the undertaking is not furnished or the rent is not

deposited by stipulated date, the revision petition shall be deemed to be dismissed. The revision petition is disposed of accordingly.